

AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) and (b) The quantum of wheat and rice required for the public distribu-

tion system by Orissa during the year 1982-83, the quantity allocated to, and lifted by the State Government are as under:—

(in 000 'tonnes)

Month	Wheat			Rice		
	Demand	Allotment	Off-take	Demand	Allotment	Off-take
April, '82	10	7	8.0	50	5	..
May, '82	10	7	6.9
June, '82	10	7	7.1	50	5	..
July, '82	10	7	N.A.	50	10	N.A.

N.A.—Not available.

As regards sugar, the State-wise monthly quotas have been refixed with effect from April, 1982 on the basis of 425 grams per capita availability with reference to population as on 1-3-81. The Government of Orissa is accordingly getting a monthly quota of 11,166 tonnes for distribution through fair price shops.

(c) Allocation of foodgrains to various States and Union Territories is made keeping in view the demand of States/Union Territories their respective off-take, and also the availability of foodgrains in the Central pool.

Irregularities in Super Bazar, Connaught Circus

2897. SHRI F. M. KHAN: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that in Super Bazar, Connaught Circus, New Delhi some irregularities have been detected in the sale of free sugar sold through permits issued by Civil Supplies Department of Delhi Administration during the months of September, October and November, 1980;

(b) if so, what are the details thereof;

(c) whether Government have made any enquiries or propose to hold departmental enquiry into these irregularities;

(d) if so, what action has been taken against the persons who are responsible for these irregularities; and

(e) if not, what are the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) No, Sir.

(b) to (e) Do not arise.

Meeting of the NCCF's Board of Directors

2898. SHRI ARVIND GANESH KULKARNI:

SHRI SHRIDHAR WASU-DEO DHABE:

Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that term of office of the Board of Directors of National Cooperative Consumer's Federation of India Limited expired on 30th June, 1982;

(b) whether it is also a fact that the meeting of the Board of Directors was held on 26th July, 1982 and still functioning even though the term has expired; and

(c) if so, what are the details thereof and what decisions were taken in the meeting held on 26th July, 1982?

THE DEPUTY MINISTER IN THE MINISTRIES OF AGRICULTURE AND CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF): (a) As per Section 31(3), of the Delhi Cooperative Societies Act, 1972, the term of office of the elected members of the Federation shall be such, not exceeding three cooperative years, including the cooperative year of their election, as is specified in the bye-laws of the society. The Bye-law No. 25 of the Federation stipulates that the term of the Board shall be 3 years. Government had, therefore, advised the Federation, in May, 1982 that the present term of the Board was to expire on 30th June, 1982 and that steps might be taken to hold elections in time.

(b) Under the proviso to Section 31(3) of the Delhi Cooperative Societies Act, the elected members shall continue to hold the office till their successors are elected. A meeting of the Board was held on 26th July, 1982.

(c) The Board considered this matter, among other things, and came to the conclusion that the present term of the Board expires only on 30th June, 1983.

Upgradation of NDMC Primary School

2899. SHRI SYED AHMAD HASHMI: Will the Minister of EDUCATION be pleased to state:

(a) whether it is a fact that requests for upgradation of primary schools upto Middle standard received from several Members of Parliament and Welfare Association of

D.I.Z. area, have been turned down by NDMC on the grounds that they are concerned with primary education;

(b) if so, on what grounds, NDMC is running other Middle standard schools;

(c) whether Government are aware that NDMC Secondary Schools (Boys) Gole Market cannot accommodate all the students of the area in class VI;

(d) whether it is also a fact that several fatal accidents involving students of this school, have taken place as the school is located on a busy road; and

(e) if so, whether Government propose to direct the NDMC to upgrade at least one primary school upto Middle standard and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRI P. K. THUNGON): (a) Yes, Sir. The N.D.M.C. is responsible for imparting primary education in its jurisdiction.

(b) As reported by the New Delhi Municipal Committee, the Delhi Administration took over the middle and Higher Secondary schools from the Municipal Corporation of Delhi. They asked N.D.M.C. also to transfer middle and higher secondary schools to them. But on the insistence of N.D.M.C., the existing middle and secondary schools were not taken over by the Delhi Administration. Since then, N.D.M.C. has not started any new middle/secondary schools except Nav Yug Senior Secondary School, which is a special type of school meant for the weaker sections of the society.

(c) Yes, Sir. But the students of that area intending to get admission in Class VI are accommodated in other senior secondary schools located in that area under the admission plan of the Delhi Administration.

(d) Only one fatal accident occurred a few years back but the location of